

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9907/2024

(Arising out of impugned final judgment and order dated 11-09-2023 in LPA No. 615/2017 passed by the High Court of Jharkhand at Ranchi)

ARCHANA

Petitioner(s)

VERSUS

STATE OF JHARKHAND &amp; ORS.

Respondent(s)

(IA No.74983/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.74986/2024-EXEMPTION FROM FILING O.T. and IA No.74980/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ ANNEXURES )

Date : 28-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA  
(VACATION BENCH)For Petitioner(s) Mr. Rajat Bhardwaj, AOR  
Mr. Mohd. Ainul Ansari, Adv.  
Ms. Ankita M. Bhardwaj, Adv.  
Mr. Manoj Kumar Goyal, Adv.  
Mr. Rishabh Goyal, Adv.  
Mr. Sunil Khatwani, Adv.  
Mr. Kaustubh Khanna, Adv.For Respondent(s) Mr. Tarkeshwar Nath, Adv.  
Mr. Harshit Singh, Adv.  
Mr. Akash Kumar, Adv.  
Mr. Rameshwar Prasad Goyal, AORUPON hearing the counsel the Court made the following  
O R D E RAt request, four weeks time is granted to file  
counter affidavit.

List thereafter.

(NEETA SAPRA)  
COURT MASTER (SH)(MALEKAR NAGARAJ)  
COURT MASTER (NSH)